

M/S ROYAL WOOD PRIVATE LIMITED (IN LIQUIDATION)
Liquidator's Correspondence Address: 9-B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380 014.
Contact: +91-79-26566577, Email ID: cirp.royal@gmail.com

E-AUCTION SALE NOTICE

Notice for sale of the assets through E-Auction on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS", is hereby given to the public in general under section 35(f) of the Insolvency and Bankruptcy Code 2016 r.w. regulation 33 of Liquidation Process regulations

Date and Time of Auction: Saturday, 29.01.2022 between 01:00 PM to 03:00 PM
Last Date for Submission of Offer: Thursday, 27.01.2022 before 08:00 PM [Payable through online transfer /DD/ as per lender document to 'Royal Wood Private Limited in A/C No. 7820020002550 maintained with Bank of Baroda, Gandhidham Branch]

A. Current Asset (Trade Receivables) Reserve Price (Rs.) EMD (Rs.)
Receivables (Sundry Debtors) of the Corporate Debtor being Not Readily Realizable Assets (NRRA) under Regulation 37A of The Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 Highest offer to be received 10% of the Offer Price

The detailed terms & conditions, E-Auction application, Tender Document and other details of online Auction are available on <http://www.eauctions.co.in> and www.sunresolution.in. For any query, contact Mr. Dixit Prajapati (M: 7874138237) through Email: admin@eauctions.co.in or to the Email of the Liquidator, cirp.royal@gmail.com

Sd/-
Prawin Charan Dwary
Liquidator of Royal Wood Private Ltd (in Liquidation)
407 Akhat Tower, Pakwan Cross Road, S G Highway, Bodakdev, Ahmedabad - 380054
Place: Ahmedabad (M) 9426742700; Email: dwarypravin@gmail.com
Date: 20/01/2022 IP Reg. No. IBB/PA-002/IP-N00331/2017-2018/10937

VIRINCHI LIMITED
Regd office: 8-2/672/5 & 6, 4th Floor, Ilyas Mohammed Khan Estate, Road No. 1, Banjara Hills, Hyderabad-500 034, Telangana. Tel: 040-4819 9999
Email: investors@virinchi.com Web: www.virinchi.com
CIN: L72200TG1990PLC011104

NOTICE OF POSTAL BALLOT

Notice is hereby given pursuant to Section 108, Section 110 and all other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, read with General Circular No. 14/2020 dated April 8, 2020, the General Circular No. 17/2020 dated April 13, 2020, the General Circular No. 22/2020 dated June 15, 2020, the General Circular No. 33/2020 dated September 28, 2020, the General Circular No. 39/2020 dated December 31, 2020, the General Circular No. 10/2021 dated June 23, 2021 and the General Circular No. 20/2021 dated December 8, 2021 issued by Ministry of Corporate Affairs ("MCA Circulars"), read with Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards on General Meetings (SS-2) including any statutory modification or re-enactment thereof for the time being in force and pursuant to other applicable laws and regulations, that the Resolutions are proposed to be passed by the Members of the Company through postal ballot by remote e-voting process ("E-Voting") for seeking approval of Members of the Company for (1) Increase in Authorized Share Capital and consequent amendment to Memorandum of Association of the Company (2) Alteration of the Capital Clause of the Memorandum of Association of the Company (3) Issue Of Convertible Equity Warrants To Strategic Investors, 4) Approval of Virinchi Limited Employee Stock Option Scheme 2022 and Grant of Employees Stock Options to employees of the Company thereunder, 5) Grant of Employee Stock Options to the Eligible Employees of the Subsidiary (ies) of the Company under Virinchi Limited Employee Stock Option Scheme 2022, 6) To Approve Grant of options to equal to or exceeding one per cent but not exceeding four per cent of the issued Capital of the Company during any one financial year to identified employees under Virinchi Employees Stock Option Scheme, 2022 (VESOS, 2022).

On Wednesday, the 19th January, 2022, the Company has sent the Notice of Postal Ballot along with the Login ID and password to the Members for e-voting who have registered their e-mail id's with Depository Participant(s) or with the Company; The Board of Directors of the Company have appointed Mr. G. Vinay Babu (ACS: 20592 and CP: 20707), Practising Company Secretary as the Scrutinizer for conducting the Postal Ballot process.

Members are requested to provide their assent or dissent through e-voting only. The Company has appointed Central Depository Services (India) Limited (CDSL) for providing e-voting facility to enable the Members to cast their votes electronically. The detailed procedure for e-voting is provided in the Notice of Postal Ballot. Members are requested to note that the e-voting shall commence from 9:00 AM (IST) on Thursday, 20th January, 2022 and ends on 5:00 PM (IST) on Friday, 18th February, 2022. The e-voting module shall be disabled by CDSL for voting thereafter.

In accordance with the above mentioned Circulars, physical copies of the Notice of Postal Ballot along with Postal Ballot Forms and Pre-paid Business Reply Envelope will not be sent to the Members. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

The voting rights of Members shall be reckoned as on Friday, 14th January, 2022 which is the cut-off date. A person who becomes a Member after the Cut-off date shall treat this notice for information purpose only. The copy of the Postal Ballot Notice is available on the Company's website at www.virinchi.com, website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the website of CDSL at <https://www.evotingindia.com/>. Members who have not received the Postal Ballot Notice may download it from the above mentioned websites or write to the Company at investors@virinchi.com.

Please note that the voting beyond 5:00 PM (IST) on Friday, 18th February, 2022 will not be valid and also shall not be allowed beyond the said date.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company or RTA at investors@virinchi.com, info@aarthiconsultants.com along with the copy of the signed request letter mentioning the name and address of the Member, self-attested copy of the PAN card and self-attested copy of any document i.e., Driving License or Election Identity Card or Passport or Aadhar Card in support of the address of the Member. Members holding shares in dematerialised mode are requested to register / update their email addresses with the Depository Participants with whom they are maintaining Demat Accounts. In case of any queries / difficulties in registering the e-mail address, Members may write to investors@virinchi.com.

The resolution if approved shall be deemed to have been passed on the last date of e-voting i.e., Friday, 18th February, 2022. The result of Postal ballot e-voting will be announced on or before Tuesday, 22nd February, 2022 and will be displayed on the Company's Website www.virinchi.com and communicated to BSE Limited. The Company will also display the results of Postal Ballot at its Registered Office.

Mr. K. Ravindranath Tagore, Company Secretary, Virinchi Limited, Regd. Off: 8-2-672/5 & 6, 4th Floor, Ilyas Mohammed Khan Estate Road No.1, Banjara Hills, Hyderabad, Telangana State, India, email: investors@virinchi.com, Ph. No. 040-48199999, is responsible to address the grievances connected with the E-voting and By order of the Board for Virinchi Limited

Sd/-
K Ravindranath Tagore
Company Secretary
M.No. A18894

Date: 19.01.2022
Place: Hyderabad

indianexpress.com



I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
— JOURNALISM OF COURAGE —

financialexpress.com

Edelweiss | MUTUAL FUND

Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400 098

CORRIGENDUM TO THE NOTICE

CORRIGENDUM TO THE NOTICE DATED JANUARY 18, 2022, RECORD DATE FOR DISTRIBUTION UNDER INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL OPTION (IDCW OPTION)

This corrigendum is being issued in connection with the Notice dated January 18, 2022 published in the newspapers on January 19, 2022 regarding the record date for distribution under income distribution cum capital withdrawal option (IDCW option). In the said notice, the amount of IDCW for the following scheme shall be read as under:

Name of the Scheme/Plan/Option	Amount of IDCW	Record Date	NAV per unit as on January 17, 2022	Face Value per unit
Edelweiss Balanced Advantage Fund - Regular Plan - Monthly IDCW Option	₹ 0.15 per unit*	Monday, January 24, 2022**	₹ 21.82	₹ 10.00
Edelweiss Balanced Advantage Fund - Direct Plan - Monthly IDCW Option	₹ 0.15 per unit*		₹ 24.53	

Pursuant to payment of IDCW, the NAV of the aforementioned IDCW Options of the Scheme will fall to the extent of payout and statutory levy, if any.

*Distribution of the above IDCW is subject to availability of distributable surplus as on the Record Date and as reduced by the amount of applicable statutory levy, if any. Considering the volatile nature of the markets, the Trustee reserves the right to restrict the quantum of IDCW upto the per unit distributable surplus available under the Schemes on the Record Date in case of fall in the market.

**or the immediately following Business Day if that day is a Non-Business Day

All other information as stated in the notice will remain unchanged and read the above referred notice along with the corrigendum.

This corrigendum is also being placed on the website of the company.

Investors are requested to take note of the above.

For Edelweiss Asset Management Limited
(Investment Manager to Edelweiss Mutual Fund)

Sd/-
Radhika Gupta
Managing Director & CEO
(DIN: 02657595)

Place : Mumbai
Date : January 19, 2022

For more information please contact:
Edelweiss Asset Management Limited (Investment Manager to Edelweiss Mutual Fund)
CIN: U65991MH2007PLC173409
Registered & Corporate Office: Edelweiss House, Off C.S.T Road, Kalina, Mumbai - 400098; Tel No:- 022 4093 3400 / 4097 9821
Toll Free No. 1800 425 0090 (MTNL/BSNL), Non Toll Free No. 91 40 23001181, Fax: 022 4093 3401 / 4093 3402 / 4093 3403
Website: www.edelweissmf.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

www.intinfotech.com

Larsen & Toubro Infotech Limited

Registered Office: L&T House, Ballard Estate, Mumbai - 400 001; **Tel:** (91 22) 6752 5656; **Fax:** (91 22) 6752 5893, **E-mail:** investor@intinfotech.com; **Website:** www.intinfotech.com; **Corporate Identity Number:** L72900MH1996PLC104693

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2021

₹ Million

Particulars	Consolidated					
	Quarter ended			Nine months ended		Year ended
	31 December 2021	30 September 2021	31 December 2020	31 December 2021	31 December 2020	31 March 2021
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Total income	42,375	38,782	32,217	116,998	92,718	126,442
Net profit before tax	8,237	7,420	6,994	22,378	18,714	25,882
Net profit after tax	6,125	5,517	5,193	16,610	13,925	19,382
Total comprehensive income	6,767	6,223	6,254	17,797	18,056	24,170
Equity share capital	175	175	175	175	175	175
Earnings Per Share (not annualized) (Face value of ₹ 1/- each)						
a) Basic (in ₹)	34.95	31.50	29.71	94.85	79.76	110.98
b) Diluted (in ₹)	34.87	31.41	29.53	94.54	79.22	110.26

₹ Million

Particulars	Standalone					
	Quarter ended			Nine months ended		Year ended
	31 December 2021	30 September 2021	31 December 2020*	31 December 2021	31 December 2020*	31 March 2021*
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Total income	39,429	35,355	30,388	108,926	87,121	117,915
Net profit before tax	7,866	6,768	6,624	22,043	17,686	23,924
Net profit after tax	5,892	4,968	4,942	16,617	13,215	17,884
Total comprehensive income	6,619	5,850	5,732	17,809	16,861	22,270
Equity share capital	175	175	175	175	175	175
Earnings Per Share (not annualized) (Face value of ₹ 1/- each)						
a) Basic (in ₹)	33.64	28.36	28.32	94.94	75.78	102.51
b) Diluted (in ₹)	33.56	28.28	28.14	94.64	75.27	101.85

*Refer Note 4

Note:

- The consolidated financial results and the standalone financial results of the Company for the quarter and nine months ended December 31, 2021 have been subjected to limited review by the statutory auditors, reviewed by the Audit Committee of the Board and approved by the Board of Directors at its meeting held on January 19, 2022.
- The above is an extract of the detailed format of the unaudited financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the unaudited consolidated financial results and the unaudited standalone financial results for the quarter and nine months ended December 31, 2021 are available on the Stock Exchanges website of BSE (www.bseindia.com/corporates), NSE (www.nseindia.com/corporates) and Company's website at www.intinfotech.com/investors.
- Results for the quarter and nine months ended December 31, 2021 are in compliance with Indian Accounting Standards (Ind AS) as notified by the Ministry of Corporate Affairs.
- The Scheme of Arrangement ("the Scheme") for amalgamation between Syncordis Software Services India Private Limited and Ruletronics Systems Private Limited ("Transferor Companies"), wholly owned subsidiaries, with the Company ("Transferee Company") and their respective shareholders has been approved by the Mumbai Bench of National Company Law Tribunal and the Company received the certified true copy of the order on September 06, 2021. The Company filed the same with Registrar of Companies, Mumbai on September 08, 2021 which is the effective date of amalgamation. The Appointed date of the Scheme is April 01, 2021. The amalgamation has been accounted under the 'pooling of interests' method in accordance with Appendix C of Ind AS 103 'Business Combinations' on the carrying value of the assets and liabilities of the Transferor Companies as included in the consolidated Balance Sheet of the Company as at the beginning of the previous year. The said transaction has no impact in the Consolidated Financial Results of the Company.
- Figures for the earlier periods have been regrouped, wherever necessary.

For **LARSEN & TOUBRO INFOTECH LIMITED**

Place: Mumbai, India
Date : January 19, 2022

Sanjay Jalona
Chief Executive Officer & Managing Director

ALLSEC TECHNOLOGIES LTD.
Regd. Office: 46C, Velachery Main Road, Velachery, Chennai - 600042
CIN No: L72300TN1998PLC041033
Email: investorcontact@allsecleach.com

NOTICE

Notice is hereby given that pursuant to Regulations 29(1)(a) and 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of Board of Directors of the Company will be held on **Tuesday, the 25th January, 2022**, inter-alia, to consider and approve the Un audited Financial Results for the Quarter and Nine Months ended 31st December, 2021.

A copy of this notice is available on company's website at www.allsecleach.com and also on Stock Exchange's Websites at www.nseindia.com and www.bseindia.com

By Order of the Board
For Allsec Technologies Limited
Gagan Preet Singh
Sr. DGM Legal & Company Secretary
Place: Chennai
Date : 19th January, 2022

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

The Parwanoo Urban Co-operative Bank Ltd.
4-A Sector 1, Parwanoo-173220 Distt. Solan (H.P.)

NOTICE

Notice is hereby given, that the **23rd Annual General Meeting** of Members of the Bank will be held virtual on **Saturday, the 5th day of February, 2022 at 3.00 pm at HO Plot No. 4, Sector 1, Parwanoo** to transact business as set out in the notice of the meeting. All the members are requested to please attend the meeting by visiting our website www.parwanoobank.com on **05.02.2022 at 3.00 PM**. Please download "Microsoft Teams" application from the google play store.

The members can also attend the meeting at our Parwanoo, Solan, Dharampur, Sharni, Baddi, Nalagarh, Una, Ghumanwin, Bilaspur, Hamirpur and Sunder Nagar Branches through digital connectivity at 3.00 pm.

NOTE: The Register of Members of the Bank shall remain closed from 22.01.2022 to 05.02.2022 (both days inclusive).

By order of the Board
For The Parwanoo Urban Co-operative Bank Ltd.
Chief Executive Officer

Date: 18.01.2022
Place: Parwanoo

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
VIRAMAN BUILDCON AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Viraman Buildcon and Developers Private Limited
2. Date of Incorporation Of Corporate Debtor	18th October 2005
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC - Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45201DL2005PTC141842
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: Business Unit No. 530, 5th Floor, HBN Office D Mall, Plot D, District Centre, Paschim Vihar New Delhi - 110087
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order: 12th January, 2022 Date of receipt of Order: 19th January, 2022
7. Estimated date of closure of insolvency resolution process	11th July, 2022 (180 days from the Insolvency Commencement date)
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Pawan Garg IBBI/PA-002/IP-N01011/2020-21/13267
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	14054, ATS One Hamlet, Sector 104, Noida, Uttar Pradesh - 201304 E-mail: cpawan.garg@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	581, Top Floor, Sector - 27, Gurugram, Haryana - 122022 E-mail: viraman.cirp@gmail.com
11. Last date for submission of claims	2nd February, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	(Web link: https://www.ibbi.gov.in/home/downloads) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of **M/s Viraman Buildcon and Developers Private Limited on 12th January, 2022**.

The creditors of Viraman Buildcon and Developers Private Limited are hereby called upon to submit their claims with proof on or before **2nd February, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th January, 2022
Place: Noida

Pawan Garg
Interim Resolution Professional
Reg. No. IBBI/PA-002/IP-N01011/2020-21/13267

**FORM G
INVITATION FOR EXPRESSION OF INTEREST**
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1. Name of the Corporate Debtor	Mittal Corp Limited
2. Date of incorporation of Corporate Debtor	05.07.1985
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate identity number/limited liability identification number of corporate debtor	U27106MH1985PLC169768
5. Address of the registered office & principal office (if any) of corporate debtor	Regd. Office: 3, Floor-6, 3 Nav Jeevan Society, Dr. Dadasaheb Bhadkarnik Marg, Mumbai Central Mumbai - 400008 Other Office: Ashray Prashad (West Wing) 10, Race Course Road, Indore - 452003 Former Registered Office (within 2 years prior to commencement of CIRP): 315, Jolly Bhawan No. 1, 10, New Marine Line, Mumbai, Maharashtra 10.11.2021 (order uploaded at NCLT website on 11.11.2021)
6. Insolvency commencement date of the corporate debtor	10.11.2021 (order uploaded at NCLT website on 11.11.2021)
7. Date of invitation of expression of interest	20.01.2022
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	1. The Website of Corporate Debtor: www.mittalcorp.net 2. The website of IPE with which Resolution Professional is associated i.e. https://rbsa.in/rbsa-cases/ Alternatively, the information can be sought from Resolution Professional through e-mail at following Email IDs: ip.mittalcorp@rbsa.in and ashok.gulla@rbsa.in
9. Norms of ineligibility applicable under section 29A are available at	11.02.2022
10. Last date for receipt of expression of interest	16.02.2022
11. Date of issue of provisional list of prospective resolution applicants	21.02.2022
12. Last date for submission of objections to provisional list	25.02.2022
13. Date of issue of final list of prospective resolution applicants	16.02.2022
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Request for Resolution Plan (RFRP), Evaluation Matrix and Information Memorandum (IM) shall be shared through electronic mail or through Virtual data room. The information can be sought from Resolution Professional through e-mail at following Email IDs: ip.mittalcorp@rbsa.in and ashok.gulla@rbsa.in
15. Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	25.03.2022
16. Last date for submission of resolution plans	Resolution Plan shall be submitted in a sealed cover marked as "Confidential" at following address: Mr. Ashok Kumar Gulla, Interim Resolution Professional For Mittal Corp Limited C/o RBSA Restructuring Advisors LLP, 2nd Floor, IAPL House, 23, South Patel Nagar, New Delhi - 110008 The manner for submission of resolution plan shall be detailed in the request for resolution plan.
17. Manner of submitting resolution plans to resolution professional	20.04.2022
18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval	Ashok Kumar Gulla Reg. No.: IBBI/PA-003/IP-N00024/2017-18/10174
19. Name and registration number of the resolution professional	Ashok Kumar Gulla RBSA Restructuring Advisors LLP, 2nd Floor, IAPL House, 23, South Patel Nagar, New Delhi-110008 Email: ashok.gulla@rbsa.in
20. Name, Address & e-mail of the resolution professional, as registered with the Board	Ashok Kumar Gulla RBSA Restructuring Advisors LLP, 2nd Floor, IAPL House, 23, South Patel Nagar, New Delhi-110008 Email: ip.mittalcorp@rbsa.in
21. Address and email to be used for correspondence with the resolution professional	Same as Item No. 21 The information can be sought from Resolution Professional through e-mail at following Email IDs: ip.mittalcorp@rbsa.in and ashok.gulla@rbsa.in
22. Further Details are available at or with	20.01.2022
23. Date of publication of Form G	Ashok Kumar Gulla Interim Resolution Professional for Mittal Corp Limited Reg No.: IBBI/PA-003/IP-N00024/2017-18/10174 RBSA Restructuring Advisors LLP, 2nd Floor, IAPL House, 23, South Patel Nagar, New Delhi - 110008 E-mail ID: ashok.gulla@rbsa.in ; ip.mittalcorp@rbsa.in (For Correspondence)

Date : 20.01.2022
Place: New Delhi

कर्नाटक : मुख्यमंत्री कोविड से उबरे, पाबंदियों में छूट पर कल करेंगे फैसला

बंगलुरु, 19 जनवरी (भाषा)।

कर्नाटक के मुख्यमंत्री बसवराज बोम्मई ने बुधवार को कहा कि उनकी सरकार सप्ताहांत कर्फ्यू समेत कोविड-19 प्रतिबंधों में छूट के संबंध में पुनः विचार करेगी और 12 जनवरी को निर्णय लेगी। कोरोना के संक्रमण से उबरने के बाद मुख्यमंत्री ने आज कार्यालय से अपना रोज़र कर दिया। उन्होंने कहा कि शुक्रवार को मैं विशेषज्ञों के साथ बैठक करूंगा और लागू किए गए प्रतिबंधों पर फिर से विचार

करूंगा। यहां पत्रकारों से बात करते हुए उन्होंने कहा कि कोविड के मामलों की संख्या बढ़ रही है, इसके बावजूद बहुत कम लोगों को अस्पतालों में भर्ती कराना पड़ रहा है। इससे कम दबाव पड़ रहा है, लेकिन ओपीडी पर ध्यान दिया जाना चाहिए। देखते हैं कि विशेषज्ञ क्या कहते हैं। यह पृष्ठ जाने पर कि क्या सप्ताहांत कर्फ्यू भी हटाना जाएगा, तो बोम्मई ने कहा कि उन सभी चीजों का फैसला विशेषज्ञों से सलाह लेने और उनकी रिपोर्ट को देखने के बाद किया जाएगा।

ईवीएम के इस्तेमाल को चुनौती देने वाली याचिका पर गौर करेगा सुप्रीम कोर्ट

जनसत्ता ब्यूरो

नई दिल्ली, 19 जनवरी।

सुप्रीम कोर्ट बुधवार को उस जनहित याचिका पर सुनवाई के लिए सहमत हो गया जिसमें लोक प्रतिनिधित्व कानून की धारा 61ए की संवैधानिक वैधता को चुनौती दी गई है। इसी प्रावधान के तहत देश में चुनाव के दौरान मतपत्र की जगह इलेक्ट्रानिक वोटिंग मशीनों के इस्तेमाल को लागू किया गया है। याचिका वकील मनोहर लाल शर्मा ने दायर की है। प्रधान न्यायाधीश एनवी रमण की अध्यक्षता वाली पीठ के समक्ष वकील शर्मा ने अपनी याचिका का जल्दी सुनवाई के

लिए उल्लेख किया। प्रधान न्यायाधीश ने उन्हें आश्वस्त किया कि वे उनकी याचिका को सुनवाई के लिए स्वीचबूट करने पर विचार करेंगे। शर्मा का कहना है कि लोक प्रतिनिधित्व कानून की धारा 61 ए को संसद की मंजूरी के बिना ही कानून में जोड़ा गया था। इसी धारा के तहत चुनाव मतपत्र के बजाए ईवीएम से करया जा रहा है। जो प्रावधान संवैधानिक नहीं हैए उसे लागू करना अनुचित है।

स्विस मिलिट्री कंस्यूमर गुट्स लिमिटेड पंजीकृत कार्यालय: एन-3, अजय इंडस्ट्रियल एरिया, केज-II, नई दिल्ली-110 020 सी आई एच पिन: L51100DL1989P1C304797

शुद्धिपत्र

इस समाचार पत्र में 19.01.2022 को प्रकाशित "31 दिनांक, 2021 को समाप्त तिमाही और तीसरी की आनेवर्षीय वित्तीय परिचयणा का सार" के विवरण के संबंध में, यह ध्यान दिया जाना चाहिए कि संस्करण के प्रकाश के समय अग्रसर में एक त्रुटिपूर्ण त्रुटि (गलती) हुई।

कंपनी की वेबसाइट www.nirmalimited@gmail.com और वेबसाइट www.nirmalimited.net के अनुसार, ई-नेट, cs@nirmalimited.net और वेबसाइट www.swissmilitarygroup.com लिंक जारी नहीं करिये।

इस शुद्धिपत्र को उक्त नोटिस की निस्तरता में पड़ा जाना चाहिए और अन्य संशोधन में अपरिवर्तित रहेंगे।

स्विस मिलिट्री कंस्यूमर गुट्स लिमिटेड के लिए हस्ता/— दिनांक: 19.01.2022 अयोध कुमार राय (निर्देशक) स्थान: नई दिल्ली

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह निश्चित है कि यह प्रक्रिया सेवा है।

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह निश्चित है कि यह प्रक्रिया सेवा है।

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह निश्चित है कि यह प्रक्रिया सेवा है।

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

इण्डियन ओवरसीज़ बैंक क्षेत्रीय कार्यालय:

भवन संख्या 80, प्रथम तल, बीएसएनएल कार्यालय के पास, तेलुगु चौक, मेरठ -2500 005 फोन नं० 0121-2767101

शुद्धि पत्र (Corrigendum) हम अपने सरकारी नीलामी नीति नोटिस दिनांक 01.01.2022 का उल्लेख करते हैं जो समाचार पत्र जनसत्ता और फाइनेंशियल एक्सप्रेस में प्रकाशित हुआ था। इस संबंध में यह सूचित किया जाता है कि उक्त नीलामी, जो दिनांक 20.01.2022 को होने वाली थी, अब माननीय उच्च न्यायालय इलाहाबाद द्वारा जनहित याचिका संख्या 564 /2020 में जारी आदेश दिनांक 11.01.2022 के आलोक में रद्द कर दी जाती है।

PUBLIC NOTICE Notice is hereby given that the name of the Company has been changed from Rising Straits Finance Private Limited to Stride One Capital Private Limited (CIN: U30007DL1991PTC179092) w.e.f. 30-12-2021 vide certificate of incorporation pursuant to change of name issued by Registrar of Companies. The present registered address of the Company is at E13/29, 1st Floor, Harsha Bhawan, Connaught Place, New Delhi 110001.

For Stride One Capital Pvt Ltd Sd/- Ishpreet Gandhi Place : Delhi Date :19 January 2022

Criminal Courts, Ludhiana In The Court Of Ms. Divya Sharma JMC Ludhiana next date, purpose of case, orders and judgments as well as other case information is available on <http://districts.ecourts.gov.in/ludhiana> Kotak Mahindra Bank Limited Vs Gopal prasad sharma CNR NO: PBLD03-034383-2019 Next date : 21/02/2022 Notice To: Gopal Prasad Sharma S/o Not Known Address- R/o Vill Veshyan Post Murshan Hatras Aligarhy 204101

Whereas it has proved to the satisfaction of this court that you, the above named accused/accuse persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 21/02/2022 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above said case will be heard and determined as per law, in your absence. For details login to: https://highcourthd.g.gov.in/?ns=distrcit_notice&district=ludhiana JMC Ludhiana

Criminal Courts, Ludhiana In The Court Of Ms. Divya Sharma JMC Ludhiana next date, purpose of case, orders and judgments as well as other case information is available on <http://districts.ecourts.gov.in/ludhiana> Kotak Mahindra Bank Limited Vs JAGBIR CNR NO: PBLD03-034402-2019 Next date : 21/02/2022 Notice To: Jagbir Address- S/o Hari Ram R/o Hno 264, Vill Mahipur Sonipat 131001 Whereas it has proved to the satisfaction of this court that you, the above named accused/accuse persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 21/02/2022 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above said case will be heard and determined as per law, in your absence. For details login to: https://highcourthd.g.gov.in/?ns=distrcit_notice&district=ludhiana JMC Ludhiana

Criminal Courts, Ludhiana In The Court Of Ravipal Singh JMC-1, Phagwara -18-02/2022 (Proprietorship Concern), Opp. Mauli Gate, G-1 Road, Phagwara, Distt. Kapurthala Through Proprietor: Ashish Gupta S/o Sh. Yogash Chander Gupta R/o 200 Hargobind Nagar, Phagwara, Distt. Kapurthala Its Attorney Sh. Charan Dass S/o Sh. Gurnit Ram Age 52 Years R/o Nathwadi Po. Sarhauli Tehsil Phagwara, Distt. Jalandhar, Now Surgit Singh Saini S/o Sewa Singh R/o H. No 421, Street No. 3, Guru Harkishan Nagar, Banga Road, Phagwara, Distt Kapurthala Vs. Amresh Kumar s/o Rama Shraya singh r/o sunday market road, near Sarjevani Aushdhyaya Lower Hatia, Po Hatlipas Ranchi (Jharkhand) Pin Code 834003 CNR NO. PBKPA1-001339-2017 Proprietor Issued To: Amresh Kumar Son Of Rama Shraya Singh R/o Sunday Market Road, Near Sarjevani Aushdhyaya Lower Hatia, Po Hatlipas Ranchi (Jharkhand) Pin. Code 834003 in above filed case, the accused could not be served. It is ordered that accused should appear in person or through counsel on 18-02-2022 at 10:00 a.m. for details login to: https://highcourthd.g.gov.in/?ns=distrcit_notice&district=Kapurthala Ravipal singh JMC-1, Phagwara

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह निश्चित है कि यह प्रक्रिया सेवा है।

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह निश्चित है कि यह प्रक्रिया सेवा है।

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह निश्चित है कि यह प्रक्रिया सेवा है।

प्रमुख संस्था आईएसई-26 (कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार) में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय "हरियाणा राज्य" से "गुजरात राज्य" में स्थानांतरित करने के लिए शुक्रवार, 12 जनवरी 2021 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संघर्ष में कंपनी के समक्ष ज्ञापन में संशोधन की पुष्टि की मान की गई है।

आक्सिज फाइनांसियल सर्विसेस प्राइवेट लिमिटेड पंजीकृत कार्यालय: शॉप नं०-22 सी (यूबीएफ) डी-1 (के-84), ग्रीन पार्क मैन, नई दिल्ली, दक्षिण दिल्ली-110016

CIN: U65920DL2016PTC306174 Email: franco@oxo.in Website: www.oxo.in Phone: 011-41054262

कार्यालय बद होने की सूचना एतद्वारा सूचित किया जाता है कि आक्सिज फाइनांसियल सर्विसेस प्राइवेट लिमिटेड कुछ प्रचालनकार्य तथा कार्यालय में रखवायू भूरे के कारण अपने एक कार्यालय नो 101, प्रथम तल, हिन्दू लॉन्ग हाउस, एमसी 308, गुडगांव-122002 हरियाणा में स्थित है, जो तीन वा. (अधिसूचना प्रकाशित) को निलंबित करके, उक्त तल, दरार ए. सेक्टर 26 एमसी 308, गुडगांव, हरियाणा-122002 में स्थानांतरित करने की प्रक्रिया में है।

यदि कम्पनी एनबीएफसी-एनबी-आरआई है, अतः शिष्टाचारों के हितों को ध्यान में रखा जा रहा है। किसी प्रकार की सूचना के हितों को ध्यान में रखा जा रहा है, अतः प्रत्यक्ष से 8860395000 पर सम्पर्क करें।

कृते एवं के लिये आक्सिज फाइनांसियल सर्विसेस प्राइवेट लिमिटेड हस्ता/— दिनांक: 18 जनवरी, 2022

यदि कम्पनी एनबीएफसी-एनबी-आरआई है, अतः शिष्टाचारों के हितों को ध्यान में रखा जा रहा है। किसी प्रकार की सूचना के हितों को ध्यान में रखा जा रहा है, अतः प्रत्यक्ष से 8860395000 पर सम्पर्क करें।

"मध्य रॉ. आइएनपी-20" [कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार] में

कंपनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में परिवर्तन के लिए आवश्यक में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U74999HR2015PTC056308) जिसका पंजीकृत कार्यालय: एएएएम-39एफ, आकाशनीम मार्ग, हरियाणा-122002 गुडगांव में, हरियाणा-122002 है, को मालूम है

...आपके कंपनी/ याचिकाकर्ता एतद्वारा सर्वोपलब्ध सूचना दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष अपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कम्पनी (निगम) नियम, 2014 के नियम 30 (5) (F) के माफ़े

सर्वहोदय सर्वप्रमुख प्राइवेट लिमिटेड (CIN: U7